
(2021) 01 RAJ CK 0045

Rajasthan High Court, Jaipur Bench

Case No: Criminal Miscellaneous Bail Application No. 15180 Of 2020

Govind Giri And Ors

APPELLANT

Vs

State Of Rajasthan

RESPONDENT

Date of Decision: Jan. 5, 2021

Acts Referred:

Code Of Criminal Procedure, 1973 " Section 437(3), 439#Indian Penal Code, 1860 " Section 34, 143, 308, 323, 324, 325, 341, 427, 447

Citation: (2021) 01 RAJ CK 0045

Hon'ble Judges: Mahendar Kumar Goyal, J

Bench: Single Bench

Advocate: Manoj Kumar Avasthi, Laxman Meena, Rati Ram Besla

Final Decision: Allowed

Judgement

The present bail application has been filed under Section 439 Cr.P.C. The petitioners have been arrested in connection with FIR No.243/2020

registered at Police Station Kolari District Dholpur for the offence(s) under Section(s) 143, 323, 341, 427 & 447 of IPC and later on for the offences

under Sections 323, 341, 324, 325, 308 & 34 of IPC.

It is contended by learned counsel for the petitioners that they have falsely been implicated in this case. He submitted that injuries on the person of

victims are simple in nature barring a fracture on non-vital part of the body of Satya Prakash. He submitted that the petitioners are in custody for last

about two months, investigation as against them is complete, they have no criminal antecedents and prayed for their release on bail.

Learned Public Prosecutor assisted by learned counsel for the complainant opposing the bail application submitted that the injured persons have

received a large number of injuries on various body parts including vital part and hence, they do not deserve indulgence of bail.

Taking into consideration the submissions advanced by learned counsels for the respective parties, the nature of allegation against the petitioners, their

length of custody and absence of criminal antecedents; but, without expressing any opinion on the merits of the case, this court deems it just and

proper to enlarge the petitioners on bail.

Accordingly, the bail application is allowed and it is directed that accused-petitioners 1. Govind Giri S/o Shri Peetam Giri & 2. Manish Giri S/o Govind

Giri shall be released on bail under Section 439 Cr.P.C. in connection with afore-mentioned FIR registered at concerned Police Station, provided each

of them furnishes a personal bond in the sum of Rs.1,00,000/- (Rupees One Lac only) together with two sureties in the sum of Rs.50,000/- (Rupees

Fifty Thousand only) each to the satisfaction of the trial court with the stipulation that they shall comply with all the conditions laid down under Section

437(3) Cr.P.C.